IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD.

* * *

O.A. 456/94 Dt. of Decision 13.4.1994

V. Chandra Mohan .. Applicant

Vs

1. Union of India Rep. by the Secretary, Ministry of Personnel And Training, New Delhi.

2. Union Public Service Commission rep. by its Secretary, Dholpur House, New Delhi.

3. Union of India rep. by its Secretary, Ministry of Welfare, New Delhi. .. Respondents.

Counsel for the Applicant : Mr. P. Veera Reddy

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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OA 456/94

ORDER

(AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO, VICE-CHAIRMAN)

Heard Shri P. Veera Reddy, learned counsel for the applicant and also Shri N.R. Devaraj, learned Sr. Standing counsel for the Respondents.

2. Admit.

The applicant pleads that he is now aged 32 years and he belongs to Backward Class community and he intends to appear for Engineering Services Examination, 1994 for which 18th April, 1994 is fixed as the last date for receipt of applications. In the notification it is stated that ~~xxx~~ as on 1st August, 1994, one should not complete 28 years of age. It is contended for the applicant that age relaxation of 5 as it is being given for SC candidates as quota is prescribed for B.C community also.

3. In OA 131/94 and some other OAs, we passed Interim order whereby the UPSC was directed not to reject the application of the applicants therein who are B.C candidates if they are received in time, merely on the ground that they have crossed 28 years and or that they made 3 attempts. It is a case of the applicant who ~~will~~ would not cross 33 years of age by the requisite date and who intends to

-/-....3

apply for Civil Services Examination, 1994. For the reasons stated therein we feel that it is just and proper to pass similar Interim orders in this case also.

4. Respondent 2 is restrained from rejecting the application of the applicant if it is going to be filed in time merely on the ground that he has crossed 28 years by 1-8-94 (it is stated for the applicant that he will not cross 33 years by 1-8-94).

C.C. today.

(R. RANGARAJAN)
Member (Admn.)

(V. NEELADRI RAO)
Vice-Chairman

Dated 13th April, 1994
Open court dictation.

Deputy Registrar(Judl.)

NS

Copy to:-

1. Secretary, Ministry of Personnel, and Training, Union of India, New Delhi.
2. Secretary, Union Public Service Commission, Dholpur House, New Delhi.
3. Secretary, Ministry of Welfare, Union of India, New Delhi.
4. One copy to Sri. P.Veera Reddy, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy spare.

Rsm/-

Urgent

O.A.456/94

TYPED BY COMPARED BY

CHECKED BY Pending case APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 13/4/-1994

ORDER/JUDGMENT

M.A/R.A./C.A/No.

in

O.A.No. 456/94

T.A.No. (w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

13/4/94.

pvm

Central Administrative Tribunal
DESPATCH
15 APR 1994
HYDERABAD BENCH.